

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL**

**(SOUTH ZONE BENCH)**

**AT CHENNAI**

**ORIGINAL APPLICATION NO.183 OF 2021**

**IN THE MATTER OF:**

**MEENAVA THANTHAI K.R.SELVARAJ KUMAR**

**MEENAVAR NALA SANGAM**

**Represented by its President,**

**M.R.Thiyagarajan ...APPLICANT**

**Versus**

**STATE OF TAMIL NADU AND**

**5 OTHERS**

**...RESPONDENTS**

**OBJECTION FILED BY THE RESPONDENT NO.6 FOR THE  
REPORT FILED BY THE JOINT COMMITTEE AND TNPCB**

1. It is humbly submitted that TNPCB inspected our premises on 6.9.2021 and 7.9.2021 and in their report they stated that we are carrying out market activity without obtaining consent to operate from the board. The respondent humbly submit that there is no any malicious intention to operate the fish market before obtaining the consent to operation certificate from the board. In fact the respondent had applied for consent to operation in TNPCB on 23.08.2021 itself and paid the consent fee of Rs.1,64,800/- which is in progress before the board. The respondent further submitted that he is running the fish market for the

*P. Anandhi*

past 20 years in a leased out property and due to the pressure given by the lessor he immediately has to vacate the premises. Hence the respondent without any option he moved his market to the current place and started to operate the market only on 1.9.2021.

2. The respondent further submit that due to the sudden shifting of the fish market, the respondent not able to operate the sewage treatment plant, effluent treatment plant and subsequently the respondent started the operation of the plant immediately after the inspection of the DEE, TNPCB, Thiruvallur. and the treated effluent is disposed to the nearby CMWSSB pumping station through tanker lorry on payment of charges vide receipt nos. 0454666 dated 8.09.2021, 0385753 dated 26.10.2021, 26.11.2021 and there is no discharge of treated trade effluent into the coom river.

3. The respondent further submits that the respondent also removed the encroachment of 118 sq. ft immediately after the issuance of form III of Water Resource Board and the same was inspected and ascertained by the Tahsildar of Poonamallee.

4. The respondent humbly submits that on 7.9.2021 the TNPCB issued a show cause notice and on 15.9.2021 the respondent submitted a reply for the show cause notice and on 10.11.2021, all of a sudden, TNPCB issued the order of closure and disconnected the power supply.

5. The respondent further submits that he has not done anything with an intention to violate the law and he further submits that he is a law abiding citizen and doing the business for the past 25 years without any remark in his carrier and his part in the fish market is that he is only letting the premises for running a fish stall on a monthly rental basis and more than 86 families running their fish stall in his market and no any production processes is going on in his premises like an industry and the respondent submits himself to oblige any order or direction of

R. Anandhi

this honourable tribunal. Hence it is prayed that that this tribunal may be pleased to pass any orders as the tribunal may deem fit and proper and thus render justice.

Dated at Chennai on this 13<sup>th</sup> day of December 2001

*P. Anandhi*

Counsel for 6<sup>th</sup> respondent

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KUMAR MEENAVA NALA SANGAM

Represented by its  
President, M.R.Thiyagarajan ..Applicant

Vs

STATE OF TAMIL NADU AND 5  
OTHERS ..Respondent

OBJECTION BY THE 6<sup>TH</sup> RESPONDENT  
FOR THE REPORT FILED BY THE JOINT  
COMMITTEE AND TNPCB

R.ANANDHI  
KOTHAI MUTHU MEENAL  
COUNSEL FOR 6<sup>TH</sup> RESPONDENT

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Certified to be true copies of their originals

Dated at Chennai this 28<sup>th</sup> day of September 2021

*R. Anandhi*  
394/99

Counsel for 6<sup>th</sup> Respondent